

**Central Administrative Tribunal
Madras Bench**

OA/310/00881/2018

Dated Tuesday the 10th day of July Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

T. Sundaramoorthy
Estate Assistant
O/s. The Official Liquidator
High Court, Madras
Corporation Bhavan, 2nd Floor
No.29, Rajaji Salai
Chennai 600 001. .. Applicant

By Advocate M/s. G. Thangavel

Vs.

1. The Honourable Secretary
Government of India
Ministry of Corporate Affairs
5th Floor, 'A' Wing, Shastri Bhavan
Dr. Rajendran Prasad Road
New Delhi – 110 001.
2. The Regional Director
Ministry of Corporate Affairs
5th Floor, Shastry Bhavan
No. 26, Haddows Road
Chennai – 600 006.
3. The Official Liquidator
Attached to the Honourable High Court of Madras
No. 29, Rajaji Salai, 2nd Floor
Corporate Bhavan
Chennai – 600 001.

4. Department of Personnel and Training
Ministry of Personnel Public Grievance
and Pension Government of India
North Block, Room No. 12
New Delhi – 110 001.

.. Respondents

By Advocate **Mr. K. Rajendran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“To direct the 1st respondent herein to strictly comply with the provisions of empanelled panel vide proceeding No. (48)/94 (val.III) issued by 2nd respondent dated 02.02.2000, enabling the applicant herein to be absorbed in to Government Service as Junior Technical Assistant from the date of entry into service dated 03.08.1992, with reference to the guidelines issued by the Hon'ble Supreme Court in its Civil Appeal No. 5642 of 1994 dated 27.08.1999.”

2. It is submitted that the applicant made a representation seeking absorption as Junior Technical Assistant with effect from the date of his entry into the service as Estate Clerk in the Official Liquidator Office, Chennai in terms of the guidelines in Civil Appeal No. 5642 of 1994 dt. 27.8.1999. The same is still pending with the respondents for consideration.
3. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider his representation and pass a reasoned and speaking order within a reasonable time frame.
4. Mr. K. Rajendran takes notice on behalf of the respondents.
5. Keeping in view the limited relief sought and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A10 and A11 representations of the applicant dt. 03.07.2017

and 19.04.18 respectively and pass a reasoned order in accordance with law within a period of two months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(R.Ramanujam)
Member(A)
10.07.2018

AS